

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No.(IB)1561 (MB)/2017  
MA 302/2018

CORAM:

SHRI B. S. V. PRAKASH KUMAR  
MEMBER (J)  
SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2018

NAME OF THE PARTIES: Punjab National Bank  
Vs

Conros Steels Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016.

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**ORDER**

28. **MA 302/2018 in C.P (IB)-1561(MB)/2017**

For the Resolution Professional Counsel having realized that the present application pending before this Bench, i.e. MA 302/2018 is defective for having not included the parties as Respondents against whom relief is sought, this application is hereby dismissed as withdrawn with liberty to file application in accordance with law basing on the same cause of action upon the present application is pending before this Bench.

In view thereof, the Amendment application (Diary No.12079) seeking amendment to this application is hereby closed.

SD/-  
this matter on 13.8.2018.

**RAVIKUMAR DURAISAMY**  
Member (Technical)

SD/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)